

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION  
ORDERS BY THE GOVERNOR**

**Dated Shillong, the 16<sup>th</sup> April, 2025.**

**No. LJ(A) 31/2013/161-** The Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Retired Judges' Secretarial Assistance and Domestic Help Rules, 2013, hereinafter referred to as the principal rules, namely:-

**1. Short title and commencement.**- (1) These rules may be called the Retired Judges' Secretarial Assistance and Domestic Help (Amendment) Rules, 2025.

(2) They shall come into force with effect from the date of publication in the official gazette.

**2. Amendment of Rule 5** – In rule 5 of the Retired Judges' Secretarial Assistance and Domestic Help Rules, 2013 the words “Reimbursement in respect of entitlements as per Rule 3 shall be made by the High Court of Meghalaya. For this purpose the State Government shall provide adequate funds” shall be substituted by the following:

- “(1) Reimbursement in respect of Electricity up to 1000 (one thousand) units per month as per the rate applicable in Meghalaya,
- (2) Reimbursement of POL up to 100 (one hundred) litres per month as per the rate applicable in Meghalaya,
- (3) Entitled to a residential telephone free of cost and reimbursement of telephone call charge of residential telephone of mobile phone or broadband of mobile data or data card not exceeding Rs. 4,200/- per month.
- (4) Reimbursement in respect of entitlements as per Rule 3

shall be made by the High Court of Meghalaya. For this purpose the State Government shall provide adequate funds”.

Provided that the reimbursement of Electricity/POL/Phone & Internet shall be made by the Registrar General of the High Court of Meghalaya, Shillong on furnishing of Sub- Voucher/ Certificates by the retired Chief Justice or the retired Judge in the form to be specified by the High Court of Meghalaya, Shillong.

**Sd/-  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.**

**Memo No. LJ(A) 31/2013/161-A,**

**Dated Shillong, the 16<sup>th</sup> April, 2025.**

**Copy to:-**

1. The Principal Accountant General (A&E), Meghalaya, Shillong - 793001.
2. Cabinet Affairs Department with reference to I/D No. 63 dtd.08.04.2025.
3. Finance (E) Department with reference to letter No. FE.NO.150/2024/15 dated 13.03.2025.
4. Finance (PC) Department.
5. Registrar General, High Court of Meghalaya, Shillong.
6. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
- ✓ 7. DEO, Law (A) Department.
8. Guard file.

**By order etc.,**



**Joint Secretary to the Govt. of Meghalaya,  
Law (A) Department.**